## GOVERNMENT OF INDIA MICRO, SMALL AND MEDIUM ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:792
ANSWERED ON:24.11.2009
EMPLOYMENT IN MSME
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## Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the details of the persons including those belonging to the Scheduled Castes/Scheduled Tribes (SCs/STs) and Other Backward Classes (OBCs) employed in Micro, Small and Medium Enterprises during each of the last three years and the current year, Statewise and category-wise; and
- (b) the steps taken by the Government for the welfare of persons employed in the MSMEs?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL)

(a): As per the Quick Results of Fourth All India Census of micro, small and medium enterprises (MSMEs) with the reference year of 2006-07, the category-wise number of persons including those belonging to the Scheduled Castes/Scheduled Tribes (SCs/STs) and Other Backward Classes (OBCs) employed in micro, small and medium enterprises (MSMEs) during 2006-07, 2007-08 and 2008-09(latest available) is given in the Table below.

Year Distribution of estimated persons (in lakh) employed in MSMEs SCs STs OBCs Others Total

2006-07 89.26 37.21 202.31 268.50 597.29 2007-08 97.56 40.82 221.56 273.23 633.16 2008-09 102.35 42.65 232.58 286.44 664.01

The State/UT wise details of these persons are given in the Annexure I, Annexure II and Annexure III enclosed.

(b): Labour laws for the welfare of the persons working in the industrial sector, implemented by Ministry of Labour and Employment, Government of India and the State Governments from time to time are also applicable to the MSME sector. Ministry of micro, small and medium enterprises has not issued any specific labour law for this sector.